

It is also submitted that the Appellant is not a 'secured creditor' of the 'Corporate Debtor'.

It is further stated that the interim order was passed without notice to the members of the 'Committee of Creditors' including the Appellant.

Let notice be issued on Respondents by speed post. Requisite along with process fee, if not filed, be filed by 2nd September, 2019. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

Post the case 'for admission (after notice)' on 30th September, 2019 on the top of the list.

During the pendency of the appeal, if the Appellant release any fund/ letter of comfort in terms of the impugned order dated 21st August, 2019 it shall be subject to the decision of this appeal.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g